CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

CP NO.73/94

in

DA No.2560/92.

New Delhi this the 2nd day of June, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member (A).

Shri Chattar Pal S/o Shri Pitamber R/o Vaasdani,P.O. Dheerpura, District Ferozabad, Agra, Presently at New Delhi.

Petitioner.

By Advocate Mrs. Meera Chhibber.

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Versus.

Shri B.M. Sehgal
Administrative Officer,
Central Hindi Training
Institute, Department of
National Language, Govt of
India, Ministry of Home Affairs,
7th Floor, Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi.

Respondent.

By Advocate Mrs. Raj Kumari Chopra.

ORDER (ORAL)

Shri Justice V.S. Malimath.

After hearing the learned counsel for the petitioner and learned counsel for the respondents, we are satisfied that the respondents are going to give casual appointment to the petitioner as and when a vacancy exists in preference to juniors and outsiders. Mrs. Raj Kumari Chopra submitted that she has instructions to submit that possibility of his engagement is today or in a couple of days. In this background, in there is nothing to pursue/these proceedings. They are accordingly dropped.

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(P.T. THIRUVENGADAM)
MEMBER (A)

(V.S. MALIMATH) CHAIRMAN

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